

ITEM NO.6
SECTION II

REGISTRAR COURT. Registrar Virtual Court- 1

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal(Crl.) No(s). 9330-
9333/2015

JYOTI NAGPAL & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT SECRETARY &
ORS.Respondent(s)

(only SR-9330-9333 of 2015 is be listed)

Date : 17-07-2020 These petitions were called on for hearing today.

For Petitioner(s)

Mr Vineet Kumar Singh, Adv.
Mr. Abhay Kumar, AOR

For Respondent(s)

Mr Manoj Kumar Mishra, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent no.1 has filed counter affidavit.

Ld. Counsel for the petitioner has not taken fresh steps alongwith furnishing fresh particulars in respect of respondent no.2 in SLP(CRL.) NOS.9331 and 9332 of 2015 despite last opportunity having been granted. However, ld. Counsel for the petitioner seeks time. Two weeks time is granted as strictly last chance. If fresh steps are not taken with fresh particulars within two weeks time, registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If fresh steps are taken with fresh particulars within two weeks time, process as per rules and list again on 21.8.2020.

ANIL LAXMAN PANSARE
Registrar